

**Central Administrative Tribunal
Principal Bench, New Delhi**

OA 3181/2014
MA 2307/2015

this the 10th day of December, 2015

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Mr. P.K.Basu, Member (A)**

Shri Vijay Kumar Sharma
(retired as UDC)
Aged about 60 years
S/o Late Shri K.L.Sharma
R/o C-152, Sainik Nagar
Uttam Nagar
Delhi – 110 059

..... Applicant

(By Advocate: Shri M.K.Bhardwaj)

Versus

North Delhi Municipal Corporation & Ors. through

1. The Commissioner
North Delhi Municipal Corporation
SP Mukherjee Civic Centre
New Delhi

2. The Commissioner
South Delhi Municipal Corporation
SP Mukherjee Civic Centre
New Delhi

3. The Director (Personnel)
South Delhi Municipal Corporation
SP Mukherjee Civic Centre
New Delhi

.....Respondents

(By Advocate: Shri R.K.Shukla)

ORDER (ORAL)

By Hon'ble Mr. V. Ajay Kumar, Member (J)

Heard both sides.

2. M.A.No.2307/2015, filed for impleading North DMC as party respondent, is allowed, for the reasons stated therein. Accordingly, amended memo of parties filed by the applicant may be taken on record.

3. The applicant, a retired Upper Division Clerk(UDC), filed the present OA seeking the following reliefs:-

- "(a) To declare the action of the respondents in not granting the scale of Rs.9300-34,800 and Grade Pay of Rs.4200/- and Rs.4600/- to the applicant as per OM dated 09.08.1999 and 15.09.2009 as illegal and arbitrary.
- (b) To direct the respondents to grant Second and Third Financial upgradation to the applicant in PB-II with grade pay of Rs.4200/- and Rs.4600/- from due date i.e.2001 and 1st September, 2008 with all arrears of pay and interest.
- (c) To declare the action of the respondents in not granting promotion and financial upgradation to the applicant at par with his juniors as illegal and arbitrary and issue consequential directions.
- (d) To allow the O.A. with costs.
- (e) Pass such other direction or directions order or orders as this Hon'ble Tribunal may deem fit and proper to meet the ends of justice."

4. It is submitted that the applicant has made number of representations including Annexure A-14 representation dated 04.08.2014 ventilating his grievances to the respondents, however, the respondents have not passed any order thereon till date.

5. In the circumstances, the OA is disposed of, without going into the merits of the case, by directing the respondents to consider the representation dated 04.08.2014 (Annexure A-14) of the applicant and pass appropriate reasoned and speaking order within a period of 90 days from the date of receipt of a copy of this order, in accordance with law.

6. No order as to costs.

Let a copy of the OA, be enclosed to this order.

(P.K.Basu)
Member (A)

(V. Ajay Kumar)
Member (J)

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